

2

Central Administrative Tribunal, Principal Bench

Original Application No. 225 of 2002

New Delhi, this the 28th day of January, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V. K. Majotra, Member(A)

Ex-Const. Ishwar Dass (No. 11777798/DAP)
S/o late Shri Prem Chand,
R/o Village & Post Bharoli (Kotiara)
Tehsil Dehra: Distt. Kangra (H.P.)

- Applicant

(By Advocate: Dr. S. P. Sharma)

Versus

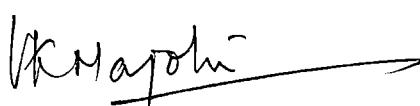
1. The Union of India
(Through Secy. M.O. Home Affairs)
North Block, New Delhi
2. The Commissioner of Police
Police Headquarters, I.P. Estate,
New Delhi
3. Dy. Commissioner of Police
X Bn. DAP
New Delhi

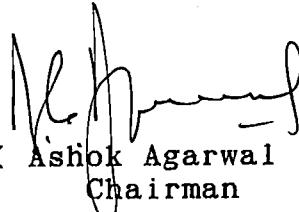
- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Though applicant has impugned the orders issued by the disciplinary authority imposing a penalty of removal from service by an order passed on 30.10.98 (Annexure P-1), he has failed to impugn the orders passed on appeal and revision application which have been disposed of by orders later passed. In the circumstances, leave prayed for withdrawal of the OA, is granted with liberty to institute a fresh OA after challenging the orders passed on his appeal as also on revision application. Present OA is disposed of accordingly.


(V.K. Majotra)
Member(A)


(Ashok Agarwal)
Chairman

/dkm/